

Osian's Connoisseurs of Art Private Limited Filing under clause (ca) of sub-regulation (2) of regulation 13 of the IBBI (Insolvency Resolution Process for Corporate Persons) (Version 1: Pursuant to claims received and updated as on 6-Jan-2022)										
Sl No.	Category of Creditor	Summary of Claim Received		Summary of Claim Admitted		Amount Contingent Claims	Amount of Claims Not Admitted	Amount of Claims Under Verification	Details in Annexure	Remarks if any
		No. of Claims	In INR	No. of Claims	In INR					
1	Secured financial creditors belonging to any class of creditors	-	-	-	-	-	-	-	1	
2	Unsecured financial creditors belonging to any class of creditors	-	-	-	-	-	-	-	2	
3	Secured financial creditors (other than financial creditors belonging to any class of creditors)	2	3,96,85,11,735	2	3,90,54,50,526	-	-	6,30,61,209	3	
4	Unsecured financial creditors (other than financial creditors belonging to any class of creditors)	-	-	-	-	-	-	-	4	
5	Operational creditors (Workmen)	-	-	-	-	-	-	-	5	
6	Operational creditors (Employees)	-	-	-	-	-	-	-	6	
7	Operational creditors (Government Dues)	1	41,47,97,053	1	21,88,81,539	-	-	19,59,15,514	7	
8	Operational creditors (other than Workmen and Employees and Government Dues)	4	31,14,57,957	2	2,37,50,177	-	-	28,77,07,780	8	
9	Other creditors, if any, (other than financial creditors and operational creditors)	-	-	-	-	-	-	-	9	
Total		7	4,69,47,66,745	5	4,14,80,82,242	-	-	54,66,84,503		
Notes:										
1	The Security interest against the claimed amount are in the process of further review and may undergo change increase the Interim Resolution Professional comes across any additional evidence/document, warranting such change.									
2	As per Regulation 14 of CIRP Regulations - Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.									
3	Amounts under verification are being reconciled with the books of accounts and records available with the corporate debtor. Revisions, if any, will be updated post verification. Also amount admitted may undergo change increase the Interim Resolution Professional comes across any additional evidence/document, warranting such change in admitted amount.									
4	For the purposes of this claim statement, all claim amounts have been rounded off to the nearest Rupee.									
5	This list will be updated periodically based on additional information under regulation 14 (2) of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.									

